

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O.A. No.291 of 2013
Cuttack, this the 14th day of May, 2013

CORAM

HON'BLE MR. A.K. PATNAIK, MEMBER (JUDL.)
HON'BLE MR. R. C. MISRA, MEMBER (ADMN.)

.....
Smt. Urmila Nayak,
Aged about 56 years,
W/o.Late Basant Kumar Nayak,
At-Birakishorepur,
Po.Athagarh,
Dist.Cuttack-754029.Applicant

(Advocate(s):-M/s.P.K.Padhi,J.Mishra)

-Versus-

Union of India represented through –

1. Secretary-Cum-Director General of Posts,
Dak Bhawan, Sansad Marg,
New Delhi-110 116.
2. Chief Postmaster General,
Orissa Circle,Bhubaneswar,
Dist.Khurda,-751 001.
3. Director of Postal Services (Hqrs.),
O/o. The Chief Postmaster General,
Odisha Circle,
Bhubaneswar,Dist.Khurda-751 001.
4. Director of Accounts (Postal),
At-Mahanadi Vihar,
Po.Naya Bazar,
Cuttack-753 001.

(Alct)

5. Superintendent of Post Offices,
Cuttack South Division,
Cuttack-753001.

.....Respondents

(Advocate(s)-Mr.S.Barik)

ORDER

(oral)

A.K. PATNAIK, MEMBER (J):

The Applicant is the wife of Late Basant Kumar Nayak who while working in PA cadre retired from service on reaching the age of superannuation on 30.6.2009 and thereafter expired on 5.11.2009.

By filing the instant OA she has prayed for direction to the Respondents to sanction the benefit of financial up gradation under MACP and pay full pension with interest @ 18% per annum on the arrear dues. Her grievance is that claiming such benefits, she has submitted representation on 28.1.2013 & 14.3.2013 to the Superintendent of Post Offices, Cuttack South

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Division, Cuttack (Respondent No.5) and on 14.3.2013 to the Chief Postmaster General, Odisha Circle, Bhubaneswar (Respondent No.2). But till date neither she has been paid her entitled dues nor has she received any reply on the said representations.

2. Mr.S.Barik, Learned Additional CGSC appearing for the Respondents has no immediate instruction about the status of the representations. The claim being payment of dues to the widow of a Government servant and since it has been claimed that she has not received any reply on her repeated representations till date to avoid further delay, we dispose of this OA, at this stage, without expressing any opinion on the merit of the matter, by directing the Respondent Nos.2 & 5 before whom the representations are stated to be pending, to consider

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and dispose of the said representations and communicate the result thereof to the applicant in a well-reasoned order within a period of sixty days from the date of receipt of copy of this order. In case it is held that the applicant is entitled to the benefit, as claimed by her, then the same may be calculated and paid to her in all respect within another period of thirty days from the date of disposal of her representation. In case the representation has already been considered and disposed of but the result has not been communicated till date the same may be communicated within two weeks from the date of receipt of this order. There shall be no order as to costs.

3. Copy of this order along with OA be sent to Respondent Nos.2 & 5 by speed post by the Registry

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at the cost of the Applicant; for which learned Counsel for the Applicant undertakes to deposit the required postal requisite in the registry within three days hence.

R.C.MISRA
(R.C.MISRA)
Member (Admn.)

A.K.PATNAIK
(A.K.PATNAIK)
Member (Judl.)